

**MOTION FOR ELECTION TO THE  
ADVISORY COUNCIL OF THE  
DELHI DEVELOPMENT AUTHORITY**

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir I beg to move the following Motion :

“That in pursuance of clause (h) of sub-section (2) of section 5 of the Delhi Development Act, 1957 (61 of 1957) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Advisory Council of the Delhi Development Authority.”

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2 P.M. today.

The House then adjourned for lunch at fifteen minutes past one of the clock.

The House reassembled after lunch at two of the clock MR. DEPUTY CHAIRMAN in the Chair.

**REFERENCE TO NOTICE OF MOTION OF PRIVILEGE AGAINST TAMIL PAPER ‘ALAI OSAI’**

SHRI S. S. MARISWAMY (Tamil Nadu) : Sir, on July 31, I gave notice of a motion of privilege against Alai Osai, a Tamil paper from Madras. On July 24, 1973 there was a question by my hon. colleague, Mr. A. G. Kulkarni, regarding Karnatak Export House. Mr. Kulkarni had asked a specific question; for the benefit of the House I would

read the question : May I know whether Mr. Venkat Subramaniam who is the Deputy Secretary to the Minister of Tamil Nadu has written to the Government on 18-7-72 complaining that in order to oblige M/s Karnatak Export House, the prices have been raised from Rs. 18,300/- to Rs. 28,000/- by the Metals and Mineral Trading Corporation? Sir, that was the question posed by my friend, Mr. Kulkarni and this paper Alai Osai has twisted the news and has published it prominently under the caption “Charges against Tamil Nadu official in Parliament”. It is a three-column spread and the paper has written...

MR. DEPUTY CHAIRMAN: Mr. Mariswamy, the position is...

SHRI S. S. MARISWAMY: The paper has said that Mr. Kulkarni has alleged that Tamil Nadu official has helped the Karnatak Export House. It is a long statement they have published. I have given notice of a motion and I would like to know what the position is.

MR. DEPUTY CHAIRMAN: The paper has been asked for its comments. Only after hearing from the newspaper, Alai Osai, we can do something about it.

**MOTION RE APPROACH TO THE  
FIFTH FIVE YEAR PLAN 1974-79—  
*contd.***

SHRI S. G. SARDESAI (Maharashtra) : Mr. Deputy Chairman, Sir, this Approach Paper has now been before us for a little over six months. What the Government has to say and the Planning Minister has to say on this very paper in the light of the developments which have taken place in the last six months was conveyed to us briefly by the Planning Minister yesterday. Now, going through this paper and